

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.13

New IA/306/ND/2023 in IB/198/ND/2022

IN THE MATTER OF:

M/s. Sawaria Seth Infratech Pvt. Ltd. ... Applicant

Versus

M/s Nitya Realtech Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Verma, Adv.

For the Respondent :

ORDER

This application has been filed under Section 60(5) read with Rule 11 and 32 of NCLT Rules, 2016 seeking necessary directions to the Resolution Professional. The Counsel for the applicant has submitted that his claim has been admitted without admitting the component of interest. Therefore, let notice be served. The Counsel for the Resolution Professional is present. Therefore, Counsel for the Resolution Professional is directed to file reply on or before the next date of hearing.

Let the matter be fixed for 31.01.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)